

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**EXECUTION APPLICATION No. 32/2024  
In  
ORIGINAL APPLICATION No. 10/2014**

**IN THE MATTER OF:**

Pavit Singh ... Applicant

Versus

The State (NCT of Delhi) & Ors. ... Respondents

**I N D E X**

<b><u>Sl. No.</u></b>	<b><u>Particulars</u></b>	<b><u>Pg. No.</u></b>
1.	COMPLIANCE/ STATUS REPORT IN TERMS OF ORDER DATED 13.02.2025 ON BEHALF OF RESPONDENT NO. 3 & 4/SDM (SAKET)	1-3
2.	<b>Annexure- 1:</b> Copy of the DTF Meeting notice dated 12.11.2024	4

FILED BY:

NEW DELHI  
DATED: 17.05.2025

  
JYOTI MENDIRATTA  
Advocate for the GNCT of Delhi  
H-34, Jangpura Extension  
(Lower Ground Floor)  
Near INOX EROS Cinema,  
New Delhi-110014  
Ph: 9811136141  
jmalawoffices@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW  
DELHI  
EA NO. 32 OF 2024 IN  
ORIGINAL APPLICATION NO 10 OF 2014

**IN THE MATTER OF:**

PAVIT SINGH

... APPLICANT

VERSUS

THE STATE OF NCT OF DELHI & ORS.

... RESPONDENTS

**COMPLIANCE/ STATUS REPORT IN TERMS OF ORDER  
DATED 13.02.2025 ON BEHALF OF RESPONDENT NO. 3 & 4/  
SDM (SAKET)**

**MOST RESPECTFULLY SHOWETH:**

1. That this Hon'ble Tribunal issued the direction vide order dated 13.02.2025, same has been reproduced as under:

*"Applicant is seeking compliance of the order dated 15.01.2021 passed in MA No. 258/2015 filed in OA No. 10/2014."*

2. That District Task Force (DTF) meetings for encroachment removal in forest area have been conducted time to time and on the directions of Oversight Committee it was decided to take on first priority those forest areas which are mentioned in notification 1996 (DTF Meeting notice annexed as Annexure-'A').

3. That, the Khasra No. mentioned in the M.A. No. 258/2015 filed in O.A. No. 10/2014 falls within the jurisdiction of the forest. Accordingly, a letter has been written by the undersigned as convenor of the Sub-divisional Task Force to the Dy. Conservator of



Forest (South) for encroachment removal on the Khasra No. 33, 34 & 39 of village Neb Sarai and Khasra NO. 687/570 of village Maidan Garhi under Indian Forest Act, 1927. Also it has been conveyed that any required corporation will be provided by the revenue department. (Copy of letter is annexed as Annexure-A).

4. That for Khasra No. 687/570 of village Maidangarhi letters have been received from forest department regarding Tatima proceedings. However, it is pertinent to mention that the village Maidangarhi, South District has been urbanized in year 2019 under Section 507 (a) of DMC Act, 1957. In the recent judgment dated 18/07/2023 with respect to the demarcation of land of urbanized village, in the matter of Kamaljeet Bajwa & Ors Vs GNCT & Ors. (LPA 609/2022, LPA 618/2022), Hon'ble High Court held that –

*“46....In light of the aforesaid notification, the authorities under the Delhi Land Reforms or Delhi Land Revenue Act do not have jurisdiction in respect of the village Kharera to order for any demarcation.*

*47...In the considered opinion of this court, as the land was urbanized, the Land Reforms Act, or the Land Revenue Act were not at all applicable, no such demarcation application could have been preferred before the revenue authorities.*

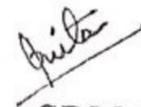
*52.....The land situated in village Khaera has already been urbanized by notification of the year 1966 and also forms part of the notification of the master plan/ zonal plan under the Delhi Development Act. It ceases to be agriculture in nature and the authorities under the Land Revenue Act and Land Reforms Act were not having the requisite jurisdiction to carry out the demarcation, hence, the entire exercise at the behest of Revenue authorities under the Land Reforms Act and Land Revenue Act demarcating the land and putting pillars almost after 50 years is bad in law”.*

5. That it is humbly submitted that Hon'ble Supreme Court in the matter of Mohinder Singh Vs Narain Singh (Civil appeal No(S) 3828 of 2017) vide order dt. 14-03-2023 held that once a rural area is

urbanized by issuance of Notification under Section 507(a) of the Delhi Municipal Corporation Act, 1957, provisions of the Land Reforms Act will cease to apply.

**PRAYER:**

- a. That, in keeping view of the above facts and circumstances the undersigned tendered unconditional apology for the delay caused in the present matter. It is also prayed before this Hon'ble Tribunal that the compliance report may be taken on record.
- b. Undersigned assures prompt and timely compliance of the order of this Hon'ble Tribunal in future.



SDM (Saket)

ANNEXURE-'A'



OFFICE OF THE SUB DIVISIONAL MAGISTRATE (SAKET)  
REVENUE DEPARTMENT: GOVT. OF NCT OF DELHI  
M.B. ROAD, SAKET, NEW DELHI-110068

email address: [sdmsaket@gmail.com](mailto:sdmsaket@gmail.com)

Telephone: 011-29535190

Date: 12/11/2024

F. No. SDM/SKT/2024/ 2138-39

MEETING NOTICE

Sub:- Regarding Meeting for encroachment removal program on forest land by District Task Force (DTF) under chairmanship of DM (South).

In the reference of letters received from DCF(South), South Forest Division regarding encroachment removal program on forest land to be scheduled by DTF in South District as per the direction received during last meeting of Oversight Committee. Details of land for encroachment is as follows:-

Sr. No.	Village	Khasra No.
1.	Neb Sarai	26, 27, 28, 29, 30, 31 & 135
2	Bhati	1333 & 1555
3	Saidulajab	209
4	Chattarpur	140, 204 & 205
5	Village Satbari	1076, 1080, 1092 & 1099
6	Asola	126 & 127

A meeting is fixed on dated 14/11/2024 at 12:30 PM in the conference hall to discuss regarding encroachment removal.

Concerned Officials from forest department are requested to attend the meeting along with relevant record/documents related Section 4 Notification of Indian forest Act, 1927 or 1996 Notification or any other executive/govt. order notifying the above mentioned khasra No. and copy of Proclamation by forest Settlement Officer (FSO) u/s 6 of Indian Forest Act, 1927 to examine the matter and take decision. And also may please mention if action was contemplated as per Sec. 26 of IFA, 1927 on above khasra no. by Forest Department.

All concerned officer/officials are requested to attend the same at the stipulated date and time positively.

This issues with the prior approval of DM (South).

(ANITA YADAV)  
SDM (SAKET)

Copy to :-

1. PA to DM (South)
2. Deputy Conservator of forests (South), Department of Forests & Wildlife, Near Dr. Karni Singh Shooting Range, Tughlakabad, New Delhi 110044